

guidelines prescribing sexual harassment at work place and other institutions and directed employers to set up procedures through which women can make their complaints;

(b) if so, the guidelines and directives issued in this regard; and

(c) the steps proposed to be taken by the Government for implementation of these guidelines?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) :

(a) and (b) Yes, Sir. The Supreme Court's order, *inter alia*, lays down the actions that are required to be taken by all employers and persons in charge of workplaces and institutions. These are; (a) express prohibition of sexual harassment at the workplace and steps to prevent/deter commission of acts of sexual harassment and their resolution (b) include rules/regulations prohibitions sexual harassment and provide for penalties for violation in the relevant conduct and discipline rules and (c) setting up of complaint mechanism within each organisation headed by a woman with at least half of the members being women etc.

(c) The Central Ministries/Departments attached and subordinate officers, Public Undertakings, autonomous bodies and all the State Governments and Union Territory Administrations have been advised to set up the Complaints Committee and take other actions as envisaged in the guidelines laid down by the Supreme Court of India. Further, the Central Civil Service (Conduct) Rules, 1964 have been amended to make a specific provision for the prohibition of sexual harassment of Working Women.

World Climate Conference at Kyoto

803. SHRI SUSHIL KUMAR SHINDE :
PROF. SAIFUDDIN SOZ :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the World Climate Conference held at Kyoto (Japan) in December, 1997 reached an accord calling for mandatory cuts in emission of green house gases by industrialised nation;

(b) if so, the details of deliberations/discussions that took place in the conference and the extent to which levels green house gases emission is proposed to be reduced by the developed nations, indicating the time-schedule laid therefor under the accord;

(c) the corresponding obligations imposed thereby on the developing nations including India; and

(d) the steps taken/being taken in the light thereof to ensure sustainable development?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes, Sir. The Third Conference of Parties to the United Nations Framework Convention on Climate Change held during December 1—11, 1997 in Kyoto, Japan adopted the Kyoto Protocol for mandatory cuts in the emissions of green house gases by the industrialised nations.

(b) The adopted Kyoto Protocol enjoins upon the developed countries to reduce greenhouse gas emissions respective to 1990 levels during the first commitment period 2008-2012 as detailed in the statement attached.

(c) and (d) There are no corresponding obligations imposed on the developing countries including India to adopt any mandatory cuts in the emissions of green house gases.

Statement

Party	Quantified emission limitation or reduction commitment (percentage of base year or period respective to 1990 levels)
1	2
Australia	108
Austria	92
Belgium	92
Bulgaria*	92
Canada	94
Croatia*	95
Czech Republic*	92
Denmark	92
Estonia*	92
European Community	92
Finland	92
France	92
Germany	92
Greece	92
Hungary*	94
Iceland	110
Ireland	92
Italy	92
Japan	94
Latvia*	92
Liechtenstein	92
Lithuania*	92

1	2
Luxembourg	92
Monaco	92
Netherlands	92
New Zealand	100
Norway	101
Poland*	94
Portugal	92
Romania*	92
Russian Federation*	100
Slovakia*	92
Slovenia*	92
Spain	92
Sweden	92
Switzerland	92
Ukraine*	100
United Kingdom of Great Britain and Northern Ireland	92
United States of America	93

* Countries that are undergoing the process of transition to a market economy.

Issue of Patta on Forest Land

804. SHRI P.C. THOMAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government of Kerala has requested for the issue of 'Patta' (Registration of land ownership) in favour of farmers and cultivators in possession of forest lands;

(b) if so, the details thereof and the response of the Government thereto;

(c) whether the Government have agreed to give such title to the cultivators in possession of forest lands before January 1, 1977; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (d) The State Government of Kerala had furnished a proposal under the Forest (Conservation) Act, 1980 for diversion of 28,588.159 ha. of forest land for regularisation of pre 1.1.1977 encroachments taken place over forest land in Idukki, Pathanamthitta, Thrissur, Ernakulam and Kollam districts of the State. Formal approval under the Forest (Conservation) Act, 1980 to the above mentioned proposal of the State Government has already been accorded on 31.1.1995.

[Translation]

Construction of Power Sub-Stations

805. SHRI R.L.P. VERMA : Will the Minister of POWER be pleased to state :

(a) whether the construction of power substations in districts of Bihar has not been completed for the last many years whereas crores of rupees has been wasted by installing costly machines there;

(b) whether the Government propose to complete the construction work of power sub-stations; and

(c) the time by which these sub-stations are likely to be completed?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) to (c) Bihar State Electricity Board has intimated that there are 9 Nos. each of 220/132 KV and 132/33 KV Substations Where the construction work is in progress in Bihar. The details of these sub-stations and their completion schedule are given in the attached Statement-I and Statement-II.

Statement-I

220/132 KV sub-stations in Bihar as per information given by BSEB

S. No.	Name of Sub-stations	Capacity (MVA)	Original cost Rs. lakhs	Latest cost Rs. lakhs	Expenditure upto 97-98 Rs. lakhs	Target date of completion
1.	Begusarai	200	264.54	1638.00	938.00	12/1998
2.	Hatia	100	264.73	1850.00	NII	3/2000
3.	Hajipur	100	288.73	1015.89	258.39	6/1999
4.	Chalbasa	200	863.20	1059.58	5.58	3/2001
5.	Jasidih	200	836.80	1648.26	40.00	12/2001
6.	Jamalpur	200	-	1850.00	NII	6/2001
7.	Samastipur	200	-	1850.00	NII	6/1999
8.	Ramchandrapur	300	823.50	1438.43	1176.00	3/1998
9.	Khagaul	300	998.45	998.46	NII	3/1999